

**FIR No. 32/2019**  
**PS: Prasad Nagar**  
**State Vs. Yogesh @ Babu etc**  
**U/s 302/323/341/147/148/149/34 IPC & 25 Arms Act**


26.10.2020

Fresh application received. Be registered.

Present: Sh. K.P.Singh, Addl. PP for State (through video conferencing)  
Sh. Chirag Madan, Counsel for accused-applicant (through video conferencing)  
Hearing is conducted through video conferencing.

This is an application under Section 439 CrPC for extension of interim bail moved on behalf of accused Yogesh @ Babu in case FIR No.32/2019 in terms of judgment passed by Hon'ble High Court of Delhi in W. P. (C) No.3037/2020.

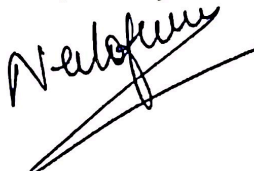
Arguments heard. For orders, put up at 4 pm.

  
(Neelofer Abida Perveen)  
ASJ (Central)THC/Delhi  
26.10.2020

**At 4 pm**  
**ORDER**

This is an application under Section 439 CrPC for extension of interim bail moved on behalf of accused Yogesh@ Babu in case FIR No.32/2019 in terms of judgment passed by Hon'ble High Court of Delhi in W. P. (C) No.3037/2020.

Ld. counsel for the accused-applicant has contended that the applicant/ accused has been involved in a false case. That the accused-applicant was granted interim bail on 17.09.2020 for a period of 15 days and subsequently the interim bail was extended by 5 days vide order dated 14.10.2020. That the



the Full Bench of the Hon'ble High Court of Delhi in W.P.(C) 3037/2020 has already extended all the interim bails of the accused persons till 31.10.2020 and case of the accused-applicant is covered under the said order of Hon'ble High Court of Delhi. Ld. counsel for the accused-applicant has relied upon decision in Honey v. State Crl. A. No. 1325/2019 decided by Hon'ble High Court of Delhi vide order dated 16.10.2020

Ld. Addl. PP for State, on the other hand, submitted that case of the accused-applicant does not fall within the purview of order passed by the Hon'ble High Court of Delhi in W.P (C) No. 3037/2020 as the accused-applicant is granted interim bail on medical grounds of his father and mother on 17.9.2020, and was not on interim bail as on 24.8.2020 and there is no direction for application of the blanket order of extension in respect of interim bails granted after 24.8.2020.

Heard.

The Full Bench of Hon'ble the High Court of Delhi in W. P. (C) N.3037/2020 titled as **Court on Its Own Motion v. State & Ors.** vide order dated 13.07.2020 has clarified in respect of extension of interim orders in following words:-

*“7. In this regard, we make it clear that all the directions issued from time to time in this case are based on the ongoing pandemic situation in Delhi. So far as the criminal matters are concerned, these directions have been issued keeping in view of the fact that the jail authorities have limited space to keep the inmates and in case of spread of Covid-19 pandemic in the jail, it would not be in a position to maintain physical distancing amongst jail inmates. Looking to this aspect and the possible threat of spreading of viral infection by those persons who are on interim*

*Neelguru*

*bail/bail/parole granted by this Court or the Court subordinate to this Court, to other inmates of the jail on their return to the jail, the decision of extension of interim bail/bail/parole has been taken from time to time. It is clarified that this order of extension of bail / interim bail/parole shall be applicable to all undertrials/convicts, who are on bail/interim bail or parole as on date ( emphasis mine) irrespective of the fact that they were released on bail/interim bail or parole before or after 16<sup>th</sup> March, 2020.*

By virtue of the above blanket order of extension of interim orders all Interim bails/orders in existence as on the date of the passing of the order ie 13.7.2020, whether granted before 16.3.2020 or subsequently were extended till 31.8.2020. The case of the accused-applicant is by no stretch of interpretation covered under this blanket order of the H'ble Full Bench passed in the above mentioned writ petition, as he had not even applied for the grant of interim bail as on the date of the order ie 13.7.2020.

Subsequently the Full Bench of Hon'ble the High Court in W. P. (C) N.3037/2020 titled as **Court on Its Own Motion v. State & Ors.** vide order dated 24.08.2020 further extended the interim orders and directions till 31.10.2020 in the following words:-

*"2. Taking note of the extraordinary circumstances prevailing at that point of time and taking note of the directions of Hon'ble Administrative and General Supervision Committee of this Court issued from time to time regarding functioning of Delhi High Court and Courts subordinate to Delhi High Court, the directions contained in our order dated 25th March, 2020 were further extended vide our orders dated 15th May, 2020, 15th June, 2020, and*

*Neelguru*



*13th July, 2020 and the latest extension is effective till 31<sup>st</sup> August, 2020. Now taking note of the prevalent Covid-19 pandemic situation in Delhi, Hon'ble Administrative and General Supervision Committee of this Court has been pleased to order that the regular functioning of this Court as well Courts subordinate to this Court shall continue to remain suspended till 31<sup>st</sup> August, 2020.*

*4. In view of the above, we hereby further extend the implementation of the directions contained in our orders dated 25th March, 2020, 15th May, 2020, 15h June, 2020 and 13th July, 2020, till 31 October, 2020 with the same terms and conditions."*

The implementation of the directions contained in the previous orders has been extended vide this above blanket order of extension till 31.10.2020, however there is no direction commensurate that fresh cases of grant of interim orders and protections shall also be covered thereunder. The accused-applicant was not on interim bail nor any kind of interim protection as on 13.7.2020 or as on 24.8.2020 and is granted interim bail for the first time on 17.9.2020. The directions contained under orders dated 13.7.2020 and 24.8.2020 are applicable only to existing interim protection orders and directions and not to all future/subsequent protection orders and directions. Moreover the H'ble Full bench vide directions passed on 20.20.2020, taking stock of the current situation has not further extended the interim protections and directions and laid down a schedule for the surrender of the UTP's whose interim protections were extended as covered under the directions contained in the above two orders.


Ld. counsel for the accused-applicant has relied upon decision in

A handwritten signature in black ink, appearing to be 'N. Singh', written over a horizontal line.



Honey v. State CrI. A. No. 1325/2019 decided by Hon'ble High Court of Delhi vide order dated 16.10.2020, the same however is of no help to the case of the accused-applicant as in the judgement relied upon, the interim protection in the first place was granted on 12.5.2020, and the convict under such circumstances was therefore held entitled to the benefit of extension in terms of order dated 13.7.2020 passed in W. P. (C) N.3037/2020. Case of the accused-applicant is neither covered under the extension order dated 13.7.2020 nor under the subsequent extension order dated 24.8.2020 as the accused-applicant was for the first time granted the interim bail on 17.9.2020, and was not availing of any interim protection measures on the date of either of the respective orders. The reliance is therefore misplaced.

As the accused-applicant has not surrendered upon the expiry of the interim bail period it appears under the belief founded on legal advice that his case is covered under the extension orders, no coercive measures are being ordered against him in case he surrenders in Jail on 27.10.2020. Jail Superintendent to file surrender report.

  
(Neelofer Amda Perveen)  
ASJ (Central) THC/Delhi  
26.10.2020

B. A. No. 3166  
FIR No. 449/2020  
PS: Burari  
State Vs. Smt. Vipin Bansal  
U/s 498A/406/34 IPC

And

B. A. No. 3167  
FIR No. 449/2020  
PS: Burari  
State Vs. Nitin Bansal  
U/s 498A/406/34 IPC

26.10.2020


Fresh application received. Be registered.

Present: Sh. K.P.Singh, Addl. PP for State (through video conferencing)  
Sh. Manoj Gahlaut, Counsel for accused-applicant (through video conferencing)

Hearing conducted through Video Conferencing.

This is an application under Section 438 CrPC for grant of anticipatory bail on behalf of accused-applicant Smt. Vipin Bansal in case FIR No. 449/2020.

Arguments heard. For orders, put up at 4 pm.

  
(Neelofer Abida Perveen)  
ASJ (Central)THC/Delhi  
26.10.2020


At 4 pm  
**ORDER**

At the time of passing of order it emerges that accused-applicant had filed an application for anticipatory bail before the Hon'ble



High Court of Delhi and it is nowhere stated in the application as to whether the same is still pending or has been withdrawn. No order in respect thereof has also been annexed with the present application. It emerges that certain clarifications are required.

For clarifications, put up on **29.10.2020**.

  
(Neelofer Abida Perveen)  
ASJ (Central)THC/Delhi  
26.10.2020



**B. A. No. 3158**  
**FIR No. 321/2020**  
**PS: Burari**  
**State Vs. Manju Mathur**  
**U/s 370/34 IPC**

26.10.2020


Fresh application received. Be registered.

Present: Sh. K.P.Singh, Addl. PP for State (through video conferencing)  
Sh. Sundeshwar Lal, Counsel for accused-applicant (through video conferencing)

Hearing conducted through Video Conferencing.

This is second application under Section 439 CrPC for grant of regular bail on behalf of accused-applicant Manju Mathur in case FIR No. 321/2020.

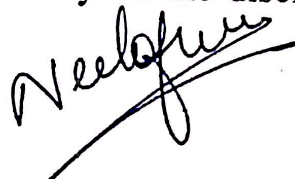
Arguments heard. For orders, put up at 4 pm.

  
(Neelofer Abida Perveen)  
ASJ (Central) THC/Delhi  
26.10.2020

**At 4 pm**  
**ORDER**

This is second application under Section 439 CrPC for grant of regular bail on behalf of accused-applicant Manju Mathur in case FIR No. 321/2020.

Ld. counsel for the accused-applicant has contended that accused is 58 years old widow lady and is a sugar patient. That accused-applicant has not been named in the FIR and has been falsely implicated in the present case and is arrested in the present case only on the disclosure statement of co-accused on



13.08.2020 and since then she is in custody. That investigation is now complete and the further custody of the accused-applicant is not required for the purposes of investigation. That baby girl has been recovered from accused Sanjay Mittal, who has been granted bail. That complainant has leveled false allegations against the accused-applicant in connivance with biological father of baby girl who himself sold his daughter to Deepa and Manisha. That even if the allegations for the sake of argument are taken to be correct no offence is made out against the accused-applicant as it is the own case of the prosecution that the biological parents of the baby wanted to give away the child only for her betterment to a rich family, and the child since then has been recovered from the co-accused who wanted to adopt the child and the accused-applicant can only be said to have facilitated this process for the betterment of the child and not for her exploitation and that so far as the allegations pertaining to passing on of consideration is concerned that is a matter of trial and it is pertinent that no money has been alleged to have been recovered from the accused-applicant or at her behest. That accused-applicant is having clean antecedents and has no previous involvement in any case.

Ld. Addl. PP for State submits that as per reply of the IO investigation in the matter has been completed and chargesheet is going to be filed shortly. That accused-applicant does not have any previous involvement and as per the investigation conducted in this case it has surfaced that the biological parents of the girlchild had of their own free will and volition handed over the girlchild after her birth to co-accused Manisha and Deepa as they were financially hard pressed and their two children were special children as one daughter was physically handicapped and the second daughter was visually disabled and required all the attention and resources at their command and they

*Neelofar*



were not in a position to support the new born and Infact required financial assistance for the maintenance of the other two children and had also made a writing to this effect. That co-accused Manisha and Deepa further gave the girl child to accused-applicant through the co-accused Indu for Rs. 80,000/- and towards this transaction investigation has revealed that she was paid Rs. 1 lakh by the co-accused Sanjay Mittal who was looking forward to adopt a child as Sanjay Mittal and his wife were a childless couple. That Sanjay Mittal wanted to adopt the child legally and had also performed all rituals in this regard but the legal formalities he could not initiate due to the lockdown period but the accused-applicant had purchased the child so that she could sell it further.

Heard.

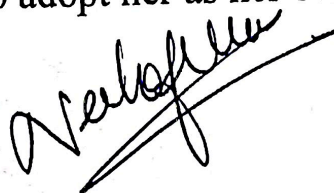
The present case FIR came to be registered on the statement of a Representative Councillor of Delhi Women Commission as it came to the knowledge of the representative councillor of the Delhi Women Commission that one Amanpreet had sold his two and a half month girl child for consideration, upon which the Representative Councillor i.e. Complainant went and met Amanpreet and his wife Jyoti in order to inquire into the matter and found that on 29.05.2020 Jyoti gave birth to a baby Girl, and on 01.08.2020 Amanpreet sold his baby to Manisha through a private nurse Anita, upon which the present case FIR came to be registered. During investigation, it was found that Amanpreet and Jyoti had two daughters both of whom were handicapped and when they were blessed with another girl child, they decided to sell their newly born as they were not in a position to support the child and they came in contact with a private Nurse Anita amongst their neighbours, and told her that they wanted to give away their baby girl to a rich family to save her future as they are not capable of taking care of her. Through Anita, they met one Manisha





and Deepa, and they made a deal to sell the baby girl for an amount of Rs. 40,000/- and Amanpreet also wrote a letter in this regard that they have given their daughter willingly after receiving Rs. 40,000/- and in future they don't have any relation with the baby which was given to Manisha as proof besides Manisha and Deepa also have made video, when Amanpreet and his wife Jyoti received the said amount. It is also revealed in the course of investigation that Manisha and Deepa further sold the baby to the accused-applicant Manju through one lady Indu for Rs. 80,000/-, and the accused-applicant had sold the baby to Sanjay Mittal for Rs.1 lac. On 13.08.2020 the baby Girl was recovered from the house of Sanjay Mittal and it also came to light in the course of investigation that Sanjay Mittal and his wife had received the baby after paying one lakh rupees to Manju and on 12.08.2020 they had also organized a family function i.c. chhati. Amanpreet, Manisha, and Sanjay Mittal were arrested on 13.08.2020 and Deepa and accused-applicant Manju were arrested on 14.08.2020 and accused Indu was arrested on 03.09.2020 and the paper written by the accused Amanpreet i.e. the biological father of the baby was also recovered from her.

I am unable to accept the contention of the Ld. Counsel for the accused-applicant that the case of the accused-applicant is on similar footing to that of co-accused Sanjay Mittal who has already been granted bail, as the baby was recovered from the co-accused on bail and not from her and it is the co-accused Sanjay Mittal who had made the payment of Rs. 1 lac which is alleged to have been received by her, for the case of the prosecution is that the accused-applicant had purchased the baby from Indu for Rs. 80,000/- and thereafter sold the baby to Sanjay Mittal for Rs. 1 lac, she had procured the illegal custody of the child not with the intention to adopt her as her own child but for the purposes




to find a prospective couple who would be willing to purchase the adoption, Amanpreet and Jyoti are the biological parents and the child is recovered from Sanjay Mittal who was looking forward to adopt the child, however the accused-applicant who had facilitated the transaction of the baby girl after the biological parents had given her away for consideration to the co-accused Manisha and Deepa upon executing a writing to his effect had no intention to adopt the child herself, infact she is the final link in the chain of trafficking that lead to the discovery of the prospective childless couple willing to adopt for consideration and so far as the role of the accused-applicant is concerned it is at no better footing than that of co-accused Indu and the bail application of co-accused Indu in this case on similar grounds has been dismissed on 19.10.2020. The failure of the investigative agency to trace the money that changed hands in itself is not per se exculpatory. That money did change hands as is documented in the writing executed by the biological parents while giving up all rights over their child, and the child is given and taken accompanied with consideration changing several hands until finally it lands at the doorstep of the co-accused Sanjay Mittal willing to adopt and pay money for the same. Trafficking in human beings sale and purchase of human beings as chattels in all forms is to be deprecated no matter how laudable the intention and purpose is exhorted to be. Once the chargesheet is filed it would be upto the Trial Court to assess the material and gather the prima facie case whether indicative of violation of the provisions of Hindu Adoptions and Maintenance Act, 1956, or commission of offence made punishable under section 370 IPC. In view of the above discussion and the active role attributed to the accused-applicant in the trafficking of the baby girl as the baby girl landed at the doorstep of the co-accused Sanjay Mittal who was desirous of adopting a child with the active participation of the accused-

*Nalga*



applicant, at this stage as the chargesheet is yet to be filed and charge yet to be ascertained, this is not a fit case for grant of bail to accused-applicant Manju in case FIR No. 321/2020 and the present application in view of the above discussion and observations, which is exclusively for the purposes of the present bail application, and upon such considerations, is hereby dismissed.

  
(Neelofer Abida Perveen)  
ASJ (Central)THC/Delhi  
26.10.2020




**B. A. No. 1554**  
**PS: Burari**  
**FIR No. 401/2020**  
**State Vs. Mandu @ Mando**  
**U/s 33/52 Delhi Excise Act**  
**26.10.2020**

**Present:** Sh. K.P.Singh, Addl. PP for State (through video conferencing)  
Sh. Aijaz Ahmed, Counsel for accused-applicant (through video conferencing)  
Hearing is conducted through video conferencing.

This is an application under Section 439 CrPC for grant of bail on behalf of accused-applicant Mandu @ Mando in case FIR No.401/2020.

Arguments heard. For orders, put up at 4 pm.

  
(Neelofer Abida Perveen)  
ASJ (Central) THC/Delhi  
26.10.2020

**At 4 pm**

**ORDER**

This is an application under Section 439 CrPC for grant of bail on behalf of accused-applicant Mandu @ Mando in case FIR No.401/2020.

Ld. counsel for the accused-applicant has contended that accused has been arrested in the present case on 21.09.2020 and is in custody since then. That accused has been falsely implicated in the present



case. That accused-applicant has clean antecedents. That nothing incriminating has been recovered from the possession of the accused and investigation is now complete and no purpose would be served by keeping the accused-applicant in custody. That the accused-applicant as per the own case of the prosecution was a mere helper/laborer employed by the driver of the vehicle and not connected either with the vehicle from which recovery is affected or the illicit liquor recovered.

Ld. Addl. PP submitted that accused-applicant was found in possession of 25 cartons of illicit liquor when apprehended with the car on a secret information. That the supplier of the illicit liquor who was driving the car and had fled away from the spot on seeing the police party is yet to be arrested and that the accused-applicant was hired as a helper to supply the illicit liquor and investigation in the matter is still going on.


Heard.

Case of the prosecution is that on 21.09.2020, acting upon a secret information, one Santro Car bearing registration No. DL8CN-7333 was stopped by the police during checking at 60 feet Road, Swaroop Nagar, Burari and upon sighting the police party the driver of the said car ran away leaving behind his car, however, accused-applicant Mandu was found present in the said car and on checking 25 cartoons of illicit liquor have been recovered from the said santro car. That during interrogation, the accused-applicant Mandu was found to be a helper of co-accused Intezar who was driving this car for supply the illicit liquor, hired by him to help him with the consignment, and the accused-applicant is not aware

*Neelofur*

of the whereabouts of the driver who fled away from the spot.

Under such facts and circumstances as the accused-applicant of the own case of the prosecution was hired as a helper by the driver of the vehicle who managed to escape and as the accused-applicant has no connection with the vehicle in which the illicit liquor was being transported for supply and as the accused-applicant has clean antecedents and also taking into consideration the period of incarceration and as it is not alleged that the accused-applicant has any knowledge of the antecedents and whereabouts of the driver of the car, no purpose is to be served by keeping him behind bars any further in connection with the present case, and hence the accused-applicant Mandu @ Mando in case FIR No.401/2020 is granted regular bail subject to his furnishing personal bond with one local surety in the sum of Rs. 10,000/- each to the satisfaction of the Ld. Trial Court/ Duty MM, and upon the condition that he shall scrupulously appear on each and every date of hearing before the Ld. Trial Court and shall not in any manner delay defeat or interfere with the trial, that he shall not threaten, intimidate or influence witnesses nor tamper with evidence in any manner, that he shall not change his address or mobile phone number to be used by him which he shall mention in the bond without prior intimation to the IO, and the Surety shall also intimate the IO in respect of any change in address or mobile phone number to be mentioned in the bond.

  
(Neelofer Abida Perveen)  
ASJ (Central) THC/Delhi  
26.10.2020



**FIR No. 47/2019**  
**PS: Crime Branch**  
**State Vs. Munish Gautam**  
**U/s 20/25 NDPS Act**

26.10.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State (through video conferencing)

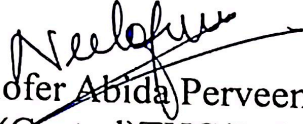
Sh. Ravinder Bhati, Counsel for accused-applicant (through video conferencing)

Hearing conducted through Video Conferencing.

This is an application under Section 439 CrPC for grant of interim bail on behalf of accused Munish Gautam in case FIR No. 47/2019.

Reply is filed.

Arguments heard. For orders, put up at 4pm.

  
(Neelofar Abida Perveen)  
ASJ (Central)THC/Delhi  
26.10.2020

**At 4 pm**  
**ORDER**

This is an application under Section 439 CrPC for grant of interim bail on behalf of accused Munish Gautam in case FIR No. 47/2019.

Ld. counsel for the accused-applicant has contended that in the wake of covid-19 pandemic, family of the accused-applicant is in urgent need of monetary help to meet out day to day needs and requirements and for the admission of minor daughter. That interim bail is

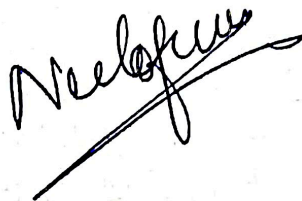


being sought in order to enable the accused-applicant to encash his LIC policy and hand over the amount to his family in order to meet their daily expenses.


Ld. Addl. PP submits that reply is filed and as per reply the LIC policy of the accused-applicant is genuine and that presence of accused-applicant is must in order to encash the LIC policy, as per report of the IO.

Heard.

The accused-applicant has LIC Policy No.117900713 existing in his name and to meet the financial requirements of his family consisting of his wife and minor daughter, there being no source of income at their disposal accused-applicant being the only earning member, the accused-applicant seeks interim bail to enable him to fulfill the necessary paperwork for the disbursement of the policy amount for the benefit of his family members. The policy in the name of the accused-applicant stands verified and the procedure for its withdrawal/surrender has also been explained in the form of report obtained from Branch Manager, Karol Bagh Branch of LIC. There is no mechanism for on line application for the same and the personal presence of the accused policy holder is stated to be indispensable. In such facts and circumstances therefore interim bail of five days is granted to accused Munish Gautam in FIR No. 47/2019 to enable him to take the necessary steps towards withdrawal of LIC Policy for the sustenance of his family upon his furnishing personal bond with one local surety in the sum of Rs. 50,000/- each and upon the condition



that he shall mention the mobile phone number to be used by him in the bonds which number it shall be ensured by him is kept on switched on mode throughout with location activated and shared with the IO at all times, he shall not leave the territorial limits of NCT Delhi without prior permission of the Court. Accused to now surrender on the expiry of interim bail period in jail.

  
(Neelofer Abida Perveen)  
ASJ (Central)THC/Delhi  
**26.10.2020**

**B. A. No. 2831**  
**FIR No. 189/2020**  
**PS: Civil Lines**  
**State Vs. Sumit**  
**U/s 394/411/34 IPC**

26.10.2020

Present: Sh. K.P.Singh, Addl. PP for State(through video conferencing)


Sh. Anil Vats, Counsel for accused-applicant (through video conferencing)

Hearing is conducted through video conferencing.

This is fourth application under Section 439 CrPC for grant of bail moved on behalf of accused-applicant in case FIR No.189/2020.

Chargesheet was requisitioned. Chargesheet is not received. Same be requisitioned for the next date of hearing.

For consideration, put up on **28.10.2020 at 2pm**, i.e. physical hearing date of the Court.

  
**(Neelofar Abida Perveen)**  
**ASJ (Central) THC/Delhi**  
**26.10.2020**



**B. A. No. 3175 and B. A. No. 3174**  
**FIR No. 318/2020**  
**PS: Civil Lines**  
**State Vs. Vishal and State Vs. Kiran**  
**U/s 376 IPC**

26.10.2020

Fresh applications received. Be registered.

Present: Sh. K.P.Singh, Addl. PP for State (through video conferencing)  
Sh. Deepak Ghai, Counsel for accused-applicant (through video conferencing)


Hearing conducted through Video Conferencing.

These are two applications under Section 438 CrPC for grant of anticipatory bail on behalf of accused Vishal and Kiran in case FIR No. 318/2020.

Arguments heard in part.

Ld. Counsel for the accused-applicants submits that chargesheet without arrest is now filed against the accused-applicants and that the accused-applicants are now summoned to appear before the Ld. M on 17.11.2020. Ld. APP submits that as the chargesheet is filed without arrest there is no apprehension of arrest.

For further consideration, put up on 10.11.2020.

  
(Neelofer Abida Perveen)  
ASJ (Central)THC/Delhi  
26.10.2020

**B. A. No. 3157**  
**FIR No. 490/2020**  
**PS: Burari**  
**State Vs. Lalit Singh**  
**U/s 336 IPC & 25 Arms Act**

26.10.2020

Fresh application received. Be registered.

Present: Sh. K.P.Singh, Addl. PP for State (through video conferencing)  
Sh.Rajan Chaudhary, Counsel for accused-applicant (through video conferencing)

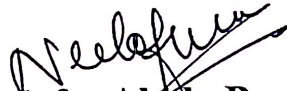
Hearing conducted through Video Conferencing.

This is an application under Section 438 CrPC for grant of anticipatory bail on behalf of accused-applicant Lalit Singh in case FIR No. 490/2020.

Reply is filed.

Ld. counsel for the accused-applicant submits that he requires further instructions from the accused-applicant in view of the reply of the IO in this case.

For further consideration, put up on 07.11.2020.

  
(Neelofer Abida Perveen)  
ASJ (Central)THC/Delhi  
26.10.2020

**B. A. No. 2951**  
**FIR No. 0028/2020**  
**PS: Timarpur**  
**State Vs. Nadeem**  
**U/s 394/397/411/34 IPC**

26.10.2020

Present: Sh. K.P.Singh, Addl. PP for State (through video conferencing)


Sh. Rajesh Mittal , Counsel for accused-applicant (through video conferencing)

Hearing is conducted through video conferencing.

This is an application under Section 439 CrPC for grant of regular bail on behalf of accused-applicant Nadeem in case FIR No.0028/2020.

Arguments heard in part on behalf of accused-applicant. The audio at the end of the Ld. counsel for accused-applicant is very poor. Arguments are also addressed on behalf of Ld. Addl. PP.

Taking into consideration, the problem being faced by Ld. counsel for accused-applicant in joining Webex meeting, for further consideration, put up on 04.11.2020 ie a physical hearing date of the Court.

  
(Neelofer Abida Perveen)  
ASJ (Central)THC/Delhi  
26.10.2020



**B. A. No. 2830**  
**FIR No. 13/2020**  
**PS: Burari**  
**State Vs. Shamshad**  
**U/s 376/506/34 IPC**

26.10.2020

Present: Sh. K.P.Singh, Addl. PP for State (through video conferencing)  
Sh. Kuldeep Sharma, Counsel for accused-applicant (through video conferencing)

Sh. S. P. Sharma, counsel for complainant with complainant  
(through video conferencing)

Hearing conducted through Video Conferencing.

This is an application under Section 438 CrPC for grant of anticipatory bail on behalf of accused-applicant Shamshad in case FIR No. 13/2020.

Ld. counsel for complainant submits that accused-applicant has not come with clean hands and withheld dismissal of previous application for anticipatory bail.


Ld. counsel for accused-applicant submits that previous application for anticipatory bail was dismissed and that order is annexed alongwith the application, however the paperbook is not readily available with him today and therefore some time may be granted.

Ld. counsel for accused-applicant also submits that this second application for anticipatory bail is filed as the co-accused, who is brother of the accused-applicant has since thereafter been granted anticipatory bail and allegations against him are on the same footing as that of the accused-applicant and said order is also to annexed.



Ld. Addl. PP submits that reply of State is filed.

For further submissions, put up on 05.11.2020.

  
(Neelofer Abida Perveen)  
ASJ (Central) THC/Delhi  
26.10.2020

**M. CrI. No. 2929  
FIR No. 69/2014  
PS: Gulabi Bagh  
State Vs. Rahul  
U/s 392/394/34 IPC**

26.10.2020

Present: Sh. K.P.Singh, Addl. PP for State (through video conferencing)

None for accused-applicant

Hearing is conducted through video conferencing.

This is an application on behalf of accused-applicant Rahul for releasing him on personal bond in case FIR No.69/2014.

None has joined the Webex meeting on behalf of accused-applicant.

Let report be called in respect of the contentions raised from the IO.

For report and consideration, put up on **05.11.2020.**

**(Neelofer Abida Perveen)  
ASJ (Central)THC/Delhi  
26.10.2020**



**M. CrI. No. 2929**  
**FIR No. 69/2014**  
**PS: Gulabi Bagh**  
**State Vs. Rahul**  
**U/s 392/394/34 IPC**

26.10.2020

Present: Sh. K.P.Singh, Addl. PP for State (through video conferencing)

None for accused-applicant

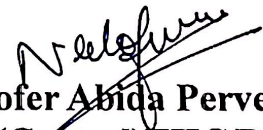
Hearing is conducted through video conferencing.

This is an application on behalf of accused-applicant Rahul for releasing him on personal bond in case FIR No.69/2014.

None has joined the Webex meeting on behalf of accused-applicant.

Let report be called in respect of the contentions raised from the IO.

For report and consideration, put up on **05.11.2020**.

  
(Neelofer Abida Perveen)  
ASJ (Central) THC/Delhi  
26.10.2020


**B. A. No. 2926**  
**PS: Burari**  
**FIR No. 401/2020**  
**State Vs. Mandu @ Mando**  
**U/s 33/52 Delhi Excise Act**

**26.10.2020**

**Present:** Sh. K.P.Singh, Addl. PP for State (through video conferencing)  
Sh. Satender Pal Singh, Counsel for accused-applicant (through video conferencing)  
Hearing is conducted through video conferencing.

This is an application under Section 439 CrPC for grant of bail on behalf of accused-applicant Mandu @ Mando in case FIR No.401/2020.

Ld. counsel for the accused-applicant has been apprised of the fact that another bail application (B. A. No. 1554/2020) on behalf of accused-applicant is already filed and is pending for disposal. In view thereof, Ld. counsel for the accused-applicant submits that he does not want to press upon the present bail application and that the same may be dismissed as withdrawn. It is ordered accordingly. The present application under Section 439 CrPC for grant of bail on behalf of accused-applicant Mandu @ Mando in case FIR No.401/2020.

  
(Neelofer Abida Perveen)  
ASJ (Central) PHC/Delhi  
26.10.2020

**FIR No. 122/2020**  
**PS: Crime Branch**  
**State Vs. Nizam**  
**U/s 21 NDPS Act**

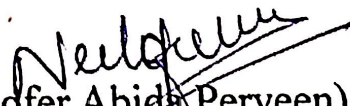
26.10.2020

Present: Sh. K.P.Singh, Addl. PP for State (through video conferencing)  
Sh. Deepak Ghai, Counsel for accused-applicant (through video conferencing)

Hearing conducted through Video Conferencing.

This is an application under Section 439 CrPC for grant of bail on behalf of accused Nizam in case FIR No. 122/2020.

Ld. counsel for accused-applicant seeks leave to withdraw the present application for grant of regular bail on behalf of accused-applicant Nizam as it has come to his notice that accused-applicant has now engaged another counsel to representing him. It is ordered accordingly. This application under Section 439 CrPC for grant of bail on behalf of accused Nizam in case FIR No. 122/2020 is **dismissed as withdrawn.**

  
(Neelofer Abida Perveen)  
ASJ (Central)THC/Delhi  
**26.10.2020**



**FIR No. 122/2020**  
**PS: Crime Branch**  
**State Vs. Nizamuddin Ansari**  
**U/s 21 NDPS Act**

26.10.2020

Present: Sh. K.P.Singh, Addl. PP for State (through video conferencing)  
Sh. Deepak Dewan, Counsel for accused-applicant (through video conferencing)

Hearing conducted through Video Conferencing.

This is an application under Section 439 CrPC for grant of bail on behalf of accused Nizamuddin Ansari in case FIR No. 122/2020.

Ld. counsel for accused-applicant submits that as and when accused-applicant came to know that police is looking for him in the present case, he himself appeared in the police station and surrendered on 18.09.2020 and that except for the disclosure recorded of co-accused who belongs to the same village as that of accused-applicant, there is no incriminating material found against the accused-applicant.

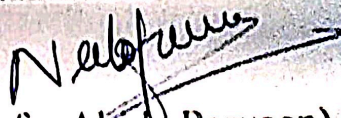
Ld. Addl. PP, on the other hand, submits that recovery of commercial of contraband has been effected from the possession of the accused-applicant Rizwan in pursuance of the secret information and that accused-applicant is arrested as source named in the disclosure statement of the co-accused Rizwan and that investigation is going on in order to trace out the source from whom accused-applicant had procured the contraband.

*Nizamuddin*



IO is directed to file status report in respect of the investigation i.e. conducted following the arrest/surrender of the accused-applicant on 18.09.2020 till date.

For consideration, put up on 05.11.2020.

  
(Neelofer Abida Perveen)  
ASJ (Central)THC/Delhi  
26.10.2020



**FIR No. 29/2019**  
**PS: Maurice Nagar**  
**State Vs. Chirag Malhotra**

26.10.2020

**Present:** Sh. K.P.Singh, Addl. PP for State (through video conferencing)

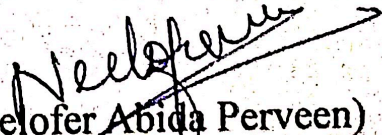
SI Hansa Ram with case file (through video conferencing)

Sh. S. S. Dass, counsel for accused-applicant (through video conferencing)

Hearing is conducted through video conferencing.

This is an application for passing of order on the application for direction to service provider to preserve the call records mentioned in the previous application.

Ld. counsel for accused-applicant submits that on the application of the accused-applicant under Section 91 CrPC arguments had already been addressed and it was listed for orders before the lockdown. In view thereof the present application for directions is allowed and application for preservation of call details is preponed for clarification/orders, to **04.11.2020 at 2 pm** i.e. on the physical date of hearing of the Court.

  
(Neelofer Abida Perveen)  
ASJ (Central)THC/Delhi  
26.10.2020